

JUSTICE PRITINKER DIWAKER

STATEMENT OF ASSETS AND LIABILITIES

Items	Description	Particulars/value	
Immovable property	* Plot	(A) Self 8000 sq.ft. purchased on 24.9.1999 at Tikrapara, Raipur	(B) Spouse
		(In the joint name of Pritinker Diwaker and Smt. Nutan Diwaker)	
	* Plot/House	5204 sq.ft. purchased on 30.8.2001 situate at Green Park colony Bilaspur. House constructed subsequently.	
	*Plot		1800 sq. ft. purchased on 30.3.2007 situate at Chakarbhata, Bilaspur.
	*Plot	Two plots of 2324 sq.ft. each on lease from Jabalpur Development Authority, situate at village Laxmipur, Jabalpur vide lease deed dated 29.10.2007, finally registered on 27.10.2009	
	*Plot		3037.5 - sq.ft. purchased on 18.2.2008 situate at Agrawal colony, Jabalpur
	Flat		Dolphin Empress, Raipur purchased on 20.3.2009
	Flat (under construction)		Situate at Platinum Plaza Apartment, Jabalpur, As per agreement dated 28.2.2010
Other Assets/movables	* Jewellery	Worth Rs. One lakh forty two thousand (purchase price)	Jewellery worth Rs. three lakhs received at the time of marriage. Jewellery purchased subsequently worth Rs. one lakh fifty thousand
		Worth Rs. 2 Lakhs - Received by daughter Priya at the time of her birth	

		Worth Rs. 2.5 Lakhs - Received by son Pranjal at the time of his birth.	
	Vehicle	Honda Car	
Amount in Bank		39,56,000	15,10,000
	In the name of children - Rs. Thirteen lakhs twenty five thousand.		
Amount	G.P.F.	Twenty five lakhs thirty seven thousand two hundred seven only	
Mutual Fund		None	*Rs. One lakh ninety five thousand (At cost) - SBI
			*Rs. One lakh - Sahara India Commercial Corporation Ltd.
ARS bond in the name of Priya Diwaker		29,000	
Liabilities		Rs. Seven lakhs.	Rs. Eight lakhs.

Note:-

1. Undivided share in the ancestral property of father situate at Colony, Jabalpur is not included in above.
2. Undivided share in the immovable property of grand father measuring about 100 acres of land situate at District Seoni, Madhya Pradesh is not included in above.